IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI COURT NO.III

C.P. 154/2007

In the matter of:

Balraj Malhotra & Ors.

....PETITIONER

Vs.

M/s. Srijee Estates & Investment (P) Ltd.

.. RESPONDENT

SECTION:

Under Section 397/398

Order delivered on 22.8.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner

: Mr. Prateek Gupta, Advocate

For the Respondent

: Ms. Anushri Singh, Advocate, for R-2 to R-4

ORDER

Learned Counsel for the parties are present. Ld. Counsel for the petitioner represented that in compliance to the order dated 16th May, 2017, written submissions & synopsis had been filed. However, the Proxy Counsel appearing for the respondent submits that some time may be granted for filing the written submissions/synopsis on the part of the respondents. For the said purpose, 10 days time is granted.

List the matter on 26.9.2017.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 22.8.2017